

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**  
**Supplementary List**  
**CP (IB) No. 354/Chd/Pb/2022**

**IN THE MATTER OF:**  
**State Bank of India**

... **Petitioner-Financial Creditor**

**Versus**

**Ahuja Cotspin Pvt. Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 15.02.2024**

**CORAM:**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Ramneek Kaur, proxy counsel for Mr. Pulkit Goyal, Advocate

**For the Respondent** : Ms. Swati Vashisht, PCA with Mr. Shubham Jaiswal, proxy counsel for Mr. Anand Chhibbar, Senior Advocate

**ORDER**

It is stated by the Ld. Authorized Representative for the respondent-corporate debtor that the reply has been e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. In the meantime, Ld. counsel for both the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. Last opportunity is granted. List the matter on 15.04.2024 for arguments.

**Sd/-**  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

February 15, 2024  
Mamta